IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERARAD BENCH AT HYDERABA O.A.NO. 546 /93

Date of Order: 6/7-93

## Between:

- 1. Divisional Failway Manager, (DG) South Central Railway, Secunderabad,
- 2. Permanent May Inspector (Con) S.C.Rly, Secunderabad.
- 3. Chief Signal Inspector, Signal & Telecommunication Department, S.C.Rly, Secunderabad.

Applicants.

and

- 1. A. Balardo.
- 2. Presiding Officer, Labour Court, Narayanaguda, A.P. Hyderabad.

Respondents.

For the ApplicantsL Mr.N.H. Devraj, SC for Rlys.

For the Respondents:

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI PAO : VICE CHAIRMAN AND

THE HON BLE MR.P.T.TIRUVENGADAM : MEMBER (ADMN) The Tribunal made the following Order:-

Admit. The operation of the order dated 11-3-92

158 /89 is suspended until further orders. in C.M.P.No.

Issue notice to the Respondents.

Post the case on 6.9.93.

1. The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad.

2. The Permanent Way Inspector (Con) S.C.Rly. Secunderabad.

3. The Chief Signal Inspector, Signal & Telecommunication Department, S.C.Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.

5. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd. 6. One copy to Mr.

7. One spare copy.

pvm

III C TYPED BY (1) Copies

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. MUSTICE V.NEELADRI RAO VICE CHZIRMAN

ĄŃD

THE HON'BLE MI .A.B.GORTY : IZMBER (AD)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDLY MEMBER(J)

MD

THE HON'BLE MR.P.T.TIRUVENGADAM :M(A)

Dated: 6 - 7 - 1993

ORDER/JUDGMENT:

M.A. /R.A.J. C.A. No.

in

O.A.No. 546 93

T.A.No.

(to n

Admitted and Interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

20 20 101 1993

(4)

pvm